

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FOURTEENTH REPORT

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourteenth Report.

2. The Committee met on the 15th May, 1972, for—

- I. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 19th May, 1972.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1972 (Substitution of article 335) by Shri C. T. Dhandapani.
 - (2) The Constitution (Amendment) Bill, 1972 (Amendment of Seventh Schedule) by Shri Arjun Sethi.
 - (3) The Constitution (Amendment) Bill, 1972 (Amendment of articles 74 and 163) by Shri Hukam Chand Kachwai.
 - (4) The Constitution (Amendment) Bill, 1972 (Amendment of article 19 and substitution of article 326) by Shri Sukhdeo Prasad Verma.
 - (5) The Constitution (Amendment) Bill, 1972 (Substitution of article 330 and amendment of article 332, etc.) by Shri R. P. Ulaganambi.
 - (6) The Constitution (Amendment) Bill, 1972 (Substitution of article 79 and omission of article 80, etc.) by Shri C. K. Chandrappan.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. Sarvasbri Bibhuti Mishra and Samar Guha attended.

4. The Committee recommend the allocation of time as follows:—

- | | | |
|--|----|---------|
| (1) Resolution regarding per capita income | .. | 2 hours |
| (2) Resolution regarding Peace and Friendship Treaty with Pakistan | .. | 2 hours |
| (3) Resolution regarding Social Policy Resolution | .. | 2 hours |

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. The Members-in-charge of the Bills were invited to attend the sitting. Shri Arjun Sethi attended.

8. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1972 (Substitution of article 335) by Shri C. T. Dhandapani.

The Bill seeks to make a constitutional provision for reservation of 25 per cent. of vacancies in Government services and posts for the members of Scheduled Castes and Scheduled Tribes, as also to provide for carrying forward the unfilled-up reserved vacancies of a particular year to the subsequent two years provided that the number of reserved vacancies in a year does not exceed 75 per cent. of the total number of vacancies in that year.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1972 (Amendment of Seventh Schedule) by Shri Arjun Sethi.

The Bill seeks to make education a Union subject by inserting a new entry in List I and omitting entry 11 of List II in the Seventh Schedule to the Constitution.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1972 (Amendment of articles 74 and 163) by Shri Hukam Chand Kachwai.

The Bill seeks to insert provisos in articles 74 and 163 with a view to provide that the Councils of Ministers shall cease to exist at the Centre and/or the States during the period of general elections to Lok Sabha and/or State Assemblies respectively, as the case may be.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1972 (Amendment of article 19 and substitution of article 326) by Shri Sukhdeo Prasad Verma, M.P.

The Bill seeks to amend and substitute articles 19 and 326 respectively with a view to provide that all citizens on attaining the age of eighteen years shall have the right to vote subject to certain restrictions that may be imposed by the appropriate Legislature.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 1972 (Substitution of article 330 and amendment of article 332, etc.) by Shri R. P. Ulaganambi.

The Bill seeks to provide for reservation of seats for the Scheduled Castes and Scheduled Tribes in the Council of States, the Legislative Councils, the local bodies and in the Councils of Ministers at the Centre and the States.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 1972 (Substitution of article 79 and omission of article 80, etc.) by Shri C. K. Chandrappan.

The Bill seeks to abolish the Council of States at the Centre and the Legislative Councils in the States.

The Committee feel that in view of the provisions of clause (1) of article 1 of the Constitution, the Member might not be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;
- (iii) Sarvashri C. T. Dhandapani, Arjun Sethi, Hukam Chand Kachwai, Sukhdeo Prasad Verma and R. P. Ulaganambi be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (iv) Shri C. K. Chandrappan be not permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;
May 15, 1972
Vaisakha 25, 1894 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Shri Bhogendra Jha.	32 of 1972	B	1 hour
2.	The Constitution (Amendment) Bill, 1972 (Substitution of article 168 and omission of article 169, etc.) by Shri Bhogendra Jha.	30 of 1972	B	2 hours
3.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1972 (Insertion of new section 20A) by Shri R. P. Ulaganambi.	37 of 1972	B	2 hours